Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 145 of 2011 &
I.A. No. 229 of 2011

Dated : 4th November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

The Chairman TNEB & Ors. … Appellant(s)

Versus

M/s Ind. Barath Thermal Power Ltd. & Anr. ….Respondent(s)

Counsel for the Appellant(s): **Mr. R. Venkataramani, Sr. Adv. with**
Mr. S. Vallinayagam
Mr. Aljo K. Josesh

Counsel for the Respondent(s): **Mr. T. Srinivasa Murthy**

ORDER

It is pointed out that the Application under Section 142 of the Act is pending before the Commission.

In view of the pendency of the Appeal, the proceedings under Section 142 of the Act, may not go on, pending disposal of this Appeal.

Post the matter for further hearing on ***11.11.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/ KS